

12-00 Noon • (*The Deputy Chairman in the Chair*)

#### PAPERS LAID ON THE TABLE

I. Report land Accounts (for the period from 1st January, 1986 to 31st March, 1989) of the Export Import Bank of India, Bombay and related papers

II. General Insurance (Rationalisation of Pay Scales and other conditions of Service of Officers) Amendment Scheme, 1989.

III Notifications of the Ministry of Finance (Department of Revenue),

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): The Government is 'going to make a statement on Sri Lanka. We want that the Government must come out with a statement on Nepal

SHRI ANAND SHARMA (Himachal Pradesh): The Government must come out with a statment on Nepal.

THE DEPUTY CHAIRMAN: Until and unless the papers are laid on the Table We cannot start the zero hour, So, please with for some time.

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Madam, I lay on the Table—

I. A copy each (in English and Hindi) the following papers, under sub-section (5) of section 19 and sub-ection (5) of section 24 of tha ExporWmport Bank of India, 1981:—

(i) Annual Report and Accounts of the Export-Import Bank of India, Bombay, for the period from 1st January, 1988 to 31st March, 1989, together with the Auditors' Report on the Accounts,

(ii) Review by Government on the working of the Bank, [Placed in Library. See No. LT-438|90 for (i) and (ii)

II. A copy (in English and Hindi) Of the Ministry of Finance (Department of Economic Affairs) (Insurance Division) Notification S.O No. 572(E) dated the 25th July, 1989,

publishing the General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 1989, under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, (Placed in Library. See No. LT-434|90)

III. A copy each (in English and Hindi) of the following Notifications, of the Ministry of Finance (Department of Revenue), under section 296 of the Income-tax Act, 1961:—

(1) S .O. No. 2003 dated the 2nd September, 1989, regarding grant of exemption to "Calcutta Zoroastrian Stree Mandal" for the purpose of the said sub-clause for the assessment year 1988-89.

(2) S.O. No. 2004 dated the 2nd September, 1989, regarding grant of exemption to "Association of Medical Physicists of India" for the purpose of the said sub-clause for the assessment year 1988-89.

(3) S.O. No. 2005 dated the 2nd September, 1989, regarding grant of exemption to "The Indo-Arab Society Bombay" for the purpose of the said sub-clause for the as-sment year 1988-89.

(4) S.O. No. 2006 dated the 2nd September, 1989, regarding grant of exemption to "Mobile Creches for Working Mothers Children, New Delhi" for the purpose of the said sub-clause for the assessment year 1988-89.

(5) S.O. No. 2007 dated the 2nd September, 1989, regarding grant of exemption to Akhil Bhartiya Gandharva Mahavidyalaya Mandal, Bombay" for the purpose of the said sub-clause for the assessment year 1984-85 to 1986-87.

(6) S.O. No. 2008 dated the 2nd September, 1989, regarding grant of exemption to "The J-RD. Tata Trust, Bombay" for the purpose of the said sub-clause for the assessment year 1988-89.

(7) S.O. No. 2009 dated the 2nd September, 1989, regarding grant of exemption to "Bharat Bhavan Nyas, Bhopal" for the purpose of the said sub-clause for the assessment years 1986-87 to 1988-89.

(8) S.O. No. 2010 dated the 2nd September, 1989, regarding grant of exemption to "The Muslim Education Society, Calicut" for the purpose of the said sub-clause for the assessment years 1985-86 to 87-88.

(9) S.O. No. 2011 dated the 2nd September, 1989, regarding grant of exemption to "Sri Sathya Sai Central Trust, Brindavan, Bangalore" for the purpose of the said sub-clause for the assessment year 1989-90.

(10) S.O. No. 2012 dated the 2nd September, 1989, regarding grant of exemption to "Institute of Marketing & Management, New Delhi" for the purpose of the said sub-clause for the assessment years 1988-89 and 1989-90.

(11) S.O. No. 2013 dated the 2nd September, 1989, regarding grant of exemption to "Homi Bhabha Fellowships Council, Bombay" for the purpose of the said sub-clause for the assessment year 1989-90.

(12) S.O. No. 2014 dated the 2nd September, 1989, regarding grant of exemption to "People's Action for Development, Maharashtra" for the purpose of the said subclause for the assessment year 1989-90.

(13) S.O. No. 2015 dated the 2nd September, 1989, regarding grant of exemption to "The Tata Agricultural and Rural Training Centre for the Blind, Bombay" for the purpose of the said sub-clause for the assessment year 1989-90.

(14) S.O. No. 2016 dated the 2nd September, 1989, regarding grant of exemption to "Basic Chemicals, Pharmaceuticals Cosmetics Ex-

port Promotion Council" for the purpose of the said sub-clause for the assessment years 1986-87 to 1988-89.

(15) S.O. No. 2017 dated the 2nd September, 1989, regarding grant of exemption to "The Family Planning Foundation, New Delhi" for the purpose of the said sub-clause for the assessment year 1989-90.

(16) S.O. No. 2018 dated the 2nd September, 1989, regarding grant of exemption to "Royal Commonwealth Society for the Blind, Bombay" for the purpose of the said sub-clause for the assessment year 1989-90.

(17) S.O. No. 2019 dated the 2nd September, 1989, regarding grant of exemption to "Indian People's Natural Calamities Trust" for the purpose of the said sub-clause for the assessment years 1986-87 to 1989-90.

(18) S.O. No. 2020 dated the 2nd September, 1989, regarding grant of exemption to 'Viveka-nanda Rock Memorial and Viveka-nanda Kendra, Madras" for the purpose of the said sub-clause for the assessment year 1989-90.

(19) S.O. No. 2021 dated the 2nd September, 1989, regarding grant of exemption to "Bangiya Sahitya Parishad, Calcutta" for the purpose of the said sub-clause for the assessment year 1989-90.

(20) S. O. No. 2022 dated the 2nd September, 1989, regarding grant of exemption to "National Association for the Blind, Bombay" for the purpose of the said sub clause for the assessment years 1988-89 and 1989-90.

(21) S.O. No. 3081 dated the grant of exemption to "Indian National Theatre, Bombay" for the purpose of the said sub-clause for the assessment years 1984-85 to 1989-90.

(22) S.O. No. 3082 dated the 9th December, 1989, regarding grant of exemption to "Institute for Financial Management and Research, Madras" for the purpose of the said sub-clause for the assessment year 1989-90.

(23) S.O. No. 3083 dated the 9th December, 1989, regarding grant of exemption to "The M-P. Birla Foundation, Calcutta" for the purpose of the said sub-clause for the assessment year 1987-88 to 1989-90.

(24) S.O. No. 3084 dated the 9th December, 1989, regarding grant of exemption to "Chief Minister's Relief Fund of Maharashtra" Bombay for the purpose of the said sub-clause for the assessment year 1989-90.

(25) S.O. No. 3085 dated the 9th December, 1989, regarding grant of exemption to "Sir Dorabji Tata Trust, Bombay" for the purpose of the said sub-clause for the assessment year 1989-90.

(26) S.O. No. 3086 dated the 9th December, 1989, regarding grant of exemption to "The Shaddha-nand Mahilashram, Bombay", for the purpose of the said sub-clause for the assessment year 1989-90

(27) S.O. No. 3087 dated the 9th December, 1989, regarding grant of exemption to "Jahangir Art Gallery, Bombay" for the purpose of the said sub-clause for the assessment year 1989-90.

(28) S.O. N. 3088 dated the 9th December, 1989, regarding grant of exemption to "Navjivan Trust, Ahmedabad" for the purpose of the said sub-clause for the assessment year 1989-90.

(29) S.O. No. 3089 dated the 9th December, 1989, regarding grant of exemption to "Kasturba Gandhi National Memorial Trust, Indore" for the purpose of the said sub-clause for the assessment year 1988-89 and 1989-90.

, (30) S.O. No. 3090 dated the 9th December, 1989, regarding

-grant of exemption to "Tibetan Home Foundation, Delhi" for the purpose of the said sub-clause for the assessment year 1988-89 and 1989-90.

(31) S.O. No. 3091 dated the 9th December, 1989, regarding grant of exemption to "Rural Development Organisation, Nil-giris" for the purpose of the said sub-clause for the assessment year 1984-85 to 1989-90.

(32) S.O. No. 3092 dated the 9th December, 1989, regarding grant of exemption to "Veda Rakshana Nidhi Trust, Madras" for the purpose of the said sub-clause for the assessment year 1989-90.

(33) S.O. No. 3093 dated the 9th December, 1989, regarding grant of exemption to "Andhra Pradesh State Council for Child Welfare, Hyderabad" for the purpose of the said sub-clause for the assessment year 1986-87 to 1988-89.

(34) S.O. No. 3094 dated the 9th December, 1989, regarding grant of exemption to "The Nehru Trust for Cambridge University" for the purpose of the said sub-clause for 1989-90.

(35) S.O. No. 3095 dated the 9th December, 1989, regarding grant of exemption to "Maharashtra State Women's Council" for the purpose of the said sub-clause for the assessment year 1989-90.

(36) S.O. No. 3096 dated the 9th December, 1989, regarding grant of exemption to "Calcutta Pinjra-pole Society" for the purpose of the said sub-clause for the assessment year 1989-90.

(37) S.O. No. 3097 dated the 9th December, 1989, regarding grant of exemption to "Sangit Maha-bharati," Bombay for the purpose of the said sub-clause for the assessment year 1989-90.

(38) S.O. No. 3098 dated the 9th December, 1989, regarding grant of

exemption to "Blind Relief Association, Bombay" for the purpose of the said sub-clause for the assessment years 1984-85, 85-86 and 86-87.

(39) S.O. No. 3099 dated the 9th December, 1989, regarding grant of exemption to "Little Sisters of the Poor, Calcutta," for the purpose of the said sub-clause for the assessment year 1989-90.

(40) S.O. No. 3100 dated the 9th December, 1989, regarding grant of exemption to "National Association for the Blind," Bangalore, for the purpose of the said sub-clause for the assessment year 1989-90.

(41) S.O. No. 3101 dated the 9th December, 1989, regarding grant of exemption to "D.A.V. College Managing Committee, New Delhi" for the purpose of the said sub-clause for the assessment years 1987-88 to 1989-90.

(42) S.O. No. 3102 dated the 9th December 1989, regarding grant of exemption to "The Muncherjee Nowrojee Banarjee Industrial Home for the Blind," Bombay for the purpose of the said sub-clause for the assessment year 1989-90.

(43) S.O. No. 3103 dated the 9th December, 1989, regarding grant of exemption to "Bombay Pinjra-pole, Bombay, for the purpose of the said sub-clause for the assessment year 1989-90.

(44) S.O. No. 3104 dated the 9th December, 1989, regarding grant of exemption to "Assam Rifles Group insurance Scheme", for the purpose of the said sub-clause for the assessment year 1989-90.

(46) S.O. No. 3105 dated the 9th December, 1989, regarding grant of exemption to "Oil Co-ordination Committee en Pool Accounts: —

(i) Freight Surcharge Pool Account No. 1

(ii) C&F Adjustment Account

(iii) Product Price Adjustment Account

(iv) Crude Oil Price Equalisation Accounts".

for the purpose of the said subclause for the assessment year 1989-90.

(46) S.O. No. 3106 dated the 9th December, 1989, regarding grant of exemption to "Institute for Indian Labour, Calcutta" for the purpose of the said sub-clause for the assessment years 1986-87, 1987-88 and 1988-89.

(47) S.O. No. 3107 dated the 9th December, 1989, regarding grant of exemption to "Vivekananda Nidhi, Calcutta" for the purpose of the said sub-clause for the assessment year 1987-88 to 1989-90.

[Placed in Library. See No. LT-436/90 for 1 to 47]

I. Notifications of the Ministry of Finance (Department of Economic Affairs)

II Giridih Kshetriya Gramin Bank (Staff) Service Regulations, 1985.

PROF. MADHU DANDAVATE: Madam, I also lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs) (Insurance Division), under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—

I. (i) G.S.R. No. 811, dated the 13th October, 1989, publishing the Life Insurance Corporation of India (Agents) Amendment Rules, 1989.

(ii) G.S.R. No. 934(E), dated the 28th October, 1989, publishing the Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour)' Rules, 1989.

(iii) G.S.R. No. 968(E), dated the 7th November, 1989, publishing the Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1989.